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CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA No.2487/95

New Delhi this the 15th day of January, 1996.

Hon'ble Sh. N.V. Krishnan, Acting Chairman
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Hari Prakash,
Son of Sh. Jai Singh,
R/o Village Khanpur,
District Muzaffarnagar, U.P.

...Applicant

(By Advocate Mohd. Yunus)

Versus

1. Union of India through
the Secretary,
Ministry of Defence,
New Delhi.

2. Central Airmen Selection Board,
Race Course Camp,
New Delhi through
its President.

3. Wing Commander (A.S.B.)
Air Force,
New Delhi.

4. R.M.O. Central Airmen
Selection Board,
Race Course Camp,
New Delhi.

...Respondents

ORDER (Oral)
(Hon'ble Mr. N.V. Krishnan, Acting Chairman)

We have heard the learned counsel for the applicant. The grievance of the applicant is against his being declared unfit for enrolment in the Indian Air Force on account of raised blood pressure. Letter dated 10.10.94, addressed to him by the Central Airmen Selection Board states that he has been selected for recruitment to the Indian Air Force. *Prima Facie*, we do not have jurisdiction in the matter in view of Section 2 (a) of the Administrative Tribunals Act, 1985. When the

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matter was put up to the learned counsel he has not given satisfactory explanation about the matter. In the circumstances we dismiss this application, as it is barred by jurisdiction. The Registry is directed to return the application to the learned counsel. It is open to the applicant to file the application in the appropriate forum.

Lakshmi

(Smt. Lakshmi Swaminathan)
Member (J)

N.V. Krishnan

(N.V. Krishnan)
Acting Chairman

'Sanju'